

**PUNJAB VIDHAN SABHA**

**BILL NO. 24-PLA-2017**

**THE PUNJAB LEGISLATIVE ASSEMBLY (SALARIES AND  
ALLOWANCES OF MEMBERS) AMENDMENT BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Act, 2017. Short title and commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942 after section 3-AA, the following section shall be inserted namely :— Insertion of section 3-AAA in Punjab Act 4 of 1942

“3-AAA. All the Members shall declare their immovable properties on the first day of January of every calendar year.”  
Declaration of immovable properties.

CHANDIGARH :  
The 7th December, 2017.

SHASHI LAKHANPAL MISHRA,  
Secretary.